

**Before the Appellate Tribunal for Electricity**

(Appellate Jurisdiction)

**O.P. 3 of 2012**

**Dated : 29<sup>th</sup> January, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. V J Talwar, Technical Member**

**Indian Biomass Power Association**

**... Appellant(s)**

**Versus**

**Ministry of Power Govt. of India & Anr.**

**....Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy  
Ms. R. Mekhala

Counsel for the Respondent(s) : Mr. B.K. Nayak &  
Mr. Rutwik Panda for OERC  
Mr. C.K. Rai for R-6(MPERC)  
Ms. Suparna Srivastava for R-8

**ORDER**

Amongst the notices sent to the seven State Commissions, only Chhattisgarh State Electricity Regulatory Commission has sent a report.

Mr. C.K. Rai, Advocate appears for Respondent No.6. Ms. Suparna Srivastava, Advocate enters appearance on behalf of Respondent No.8. Mr. Anand K. Ganesan enters appearance on behalf of Chhattisgarh State Electricity Regulatory Commission undertake to file Vakalatnama before the next date of hearing.

All the other State Commissions, namely, Tamil Nadu, Gujarat and Andhra Pradesh are not represented despite service of notices to them. Registry is directed to issue reminders to these State Commissions, namely, Tamil Nadu, Gujarat and Andhra Pradesh.

Post the matter for hearing on **22<sup>nd</sup> February, 2013 at 2.30 p.m.**

**(V J Talwar)**                      **(Rakesh Nath)**                      **(Justice M. Karpaga Vinayagam)**  
**Technical Member**   **Technical Member**                      **Chairperson**

**rkt/sm**